

Haryana, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab and West Bengal for the years mentioned in the statement could not be laid within the stipulated period of 9 months after the close of the accounting year. [Placed in Library. See No. LT—1316/77]

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR FOR 1974-75, ANNUAL REPORTS, ETC. OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR, BOARD OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA FOR 1976-77, ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi* version) of the Indian Institute of Technology, Kanpur, for the year 1974-75 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT—1317/77].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1976-77. [Placed in Library. See No. LT-1318/77].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Trustees of the Indian Museum, Calcutta for the year 1976-77 together with the Audited Accounts. [Placed in Library. See No. LT—1318/77].

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report. [Placed in Library. See No. LT—1319/77].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1976-77 together with the Audited Accounts, under rules 41(d) and 42 of the Memorandum of Association and Rules of the Foundation.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report. [Placed in Library. See No. LT-1320/77].

SUGAR (PRICE DETERMINATION FOR 1976-77 PRODUCTION) 2ND AMDT. ORDER, 1977 AND CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SNGH) : I beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1976-77 Production) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 556(E) in Gazette of India dated the 8th August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1321/77].

(2) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1976-77 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare

*The English version of the document was laid on the Table on the 8th August, 1977.

Board (Administration) Rules,
1962. [Placed in Library. See No.
LT—1322/77].

DELHI SALES TAX (4TH AMDT.) RULES,
1977 AND NOTIFICATION UNDER CUS-
TOMS ACT, 1972

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGRAWAL) : On behalf of
Shri Zulfiquarullah, I beg to lay on
the Table—

(1) A copy of the Delhi Sales
Tax (Fourth Amendment) Rules,
1977 (Hindi and English versions)
published in Notification No. F.4(8)/
76-Fin. (G) in Delhi Gazette dated
the 2nd December, 1977, under sec-
tion 72 of the Delhi Sales Tax Act,
1975. [Placed in Library. See No.
LT—1323/77].

(2) A copy of Notification No.
G.S.R. 726(E) (Hindi and English
versions) published in Gazette of
India dated the 1st December, 1977,
under section 159 of the Customs
Act, 1962 together with an explana-
tory memorandum. [Placed in Lib-
rary. See No. LT—1324/77].

12.18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following message received from
the Secretary-General of Rajya Sa-
bha:—

“I am directed to inform the Lok
Sabha that the Rajya Sabha at its
sitting held on the 8th December,
1977, considered the Banking Ser-
vice Commission (Repeal) Bill,
1977, which was passed by the Lok
Sabha at its sitting held on the 5th
December, 1977 and the Bill was not
agreed to by the Rajya Sabha, the
motion that the Bill be taken into
consideration having been negativ-
ed by the Rajya Sabha.”

ASSENT TO BILL

SECRETARY: Sir, I lay on the
Table the Water (Prevention and Con-
trol of Pollution) Cess Bill, 1977
passed by the Houses of Parliament
during the current session and assent-
ed to since a report was last made to
the House on the 15th November,
1977.

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PEKING RADIO BROADCAST ON
BORDERS

SHRI MUKHTIAR SINGH MALIK
(Sonepat) : Sir, before you call on
the Minister to make a statement in
response to the Calling Attention, I
want to bring to your kind notice that
a copy of the statement has not been
provided to any of the members who
have given notice of the Calling Atten-
tion. In fact, we should have been pro-
vided with a copy in advance. I asked a
messenger for a copy and he inform-
ed me that the Notice Office has not
received any statement up till now
from the External Affairs Ministry. It
is very unfortunate. How can the sub-
ject be discussed in the House unless
and until we know what the Govern-
ment have to say?

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour) : The anti-Chinese
lobby is still in action.

SHRI MUKHTIAR SINGH MALIK:
The messenger says that the Notice
Office informs him that no such state-
ment has been received today.

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI ATAL BIHARI
VAJPAYEE) : On behalf of the Ex-
ternal Affairs Ministry, I apologize to
the House, but I think the statement
has been circulated.